GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO.1675 TO BE ANSWERED ON 9th DECEMBER, 2015

OVERCHARGING BY TELECOM COMPANIES

1675. SHRI HARISHCHANDRA CHAVAN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has taken note of the cheating/overcharging the consumers by tele-companies through extra billing/false billing for dropped calls and unintended Value Added Services (VAS);
- (b) if so, the details thereof;
- (c) whether the Government has taken any action against telecom companies found guilty of such fraud;
- (d) if so, the details thereof, operator-wise and the initiatives taken to protect the consumers in this regard; and
- (e) whether the Government plans to set up an ombudsman for telecom sector to ensure consumer rights and resolve consumer complaints, if so, the details thereof?

ANSWER

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e) The information is being collected and will be laid on the Table of the House.
